

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Office of the Registrar General)

ORDER


No. 529

Dated 02-11-2020

After taking feed back with regard to the prevailing situation due to the spread of COVID-19 infection and also the latest SOPs and Guidelines of the Government in vogue and by virtue of the Full Court Resolution dated 31-05-2020, the High Court Order No. 456/GS dated 12-10-2020 is extended upto 30th November, 2020.

It is further directed that the staff members of both High Court and Subordinate Courts shall mark their biometric attendance through facial recognition mode instead of any other mode from 03rd November, 2020.

By Order


(Jawad Ahmed)
Registrar General

No: 11072-83/GS

Dated: 02-11-2020

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of Hon'ble the Chief Justice.
2. Secretary to Hon'ble Mr/ Mrs. Justice _____
..... for information of his/her Lordship.
3. Secretary to Government, Department of LJ&PA, Civil Secretariat, Srinagar
4. Registrar Vigilance, High Court of J&K Jammu.
5. Registrar Computers, High Court of J&K.
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar with a request to get the biometric attendance system configured for attendance through facial recognition mode.
7. Registrar Rules, High Court of J&K, Jammu.
8. All Principal District Judges of the UTs of Jammu & Kashmir and Ladakh, with the request to circulate the same among the Judicial Officers within their jurisdiction, and further with a request to get the biometric attendance system in all courts in their jurisdiction configured for attendance through facial recognition mode.
9. Administrative Officer, Office of the Advocate General, J&K, Srinagar
10. President, all Bar Associations in UTs of J&K and Ladakh.
..... for information and compliance.
11. Incharge NIC for uploading the same on official website of the High Court of J&K.
12. Office file.


Registrar General